

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 1016 of 2020

Vijay Kumar Lal	...	Petitioner
-versus-		
The State of Jharkhand	...	Opposite Party

CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING

For the Petitioner :	Mr. Gopal Sinha, Advocate
For the State:	Ms. Nehala Sharmin, A.P.P.

3/ 10.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for seeking an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

There are several defects and one of the defects is in respect of the Deficit Court Fee.

Learned counsel appearing for the petitioner undertakes to deposit the deficit court fee within two weeks from today. He prays to ignore the rest of the defects and take up the matter on merits.

Accordingly, save and except the Deficit Court Fee, rest of the defects stand ignored for the present.

After some arguments, learned counsel appearing for the petitioner, seeks permission to withdraw this criminal miscellaneous petition with a liberty to approach this Court if at all chargesheet is submitted by the police against the petitioner and cognizance of the offence is taken by the Court below.

Permission, as sought for, is granted. This criminal miscellaneous petition is, accordingly, dismissed as withdrawn with the aforesaid liberty.

(Ananda Sen, J.)